



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

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No.17 Dispur, Tuesday, 18th January, 2005, 28th Pausa, 1926 (S.E.)

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH

## NOTIFICATION

The 18th January, 2005

**No. LGL.138/91/64.--** The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. IV OF 2005

(Received the assent of the Governor on 13th January, 2005)

THE BENGAL, AGRA AND ASSAM CIVIL COURTS  
(ASSAM AMENDMENT) ACT, 2004.

AN

ACT

further to amend the Bengal, Agra and Assam Civil Courts Act, 1887, in its application to the State of Assam.

Preamble

Whereas it is expedient further to amend the Bengal, Agra and Assam Civil Courts Act, 1887, hereinafter Act, in its application to the State of Assam, in the manner hereinafter appearing ;

Central  
Act XII  
of 1887.

It is hereby enacted in the Fifty-fifth Year of the Republic of India as follows :-

Short title,  
extent and  
commence-  
ment.

- (1) This Act may be called the Bengal, Agra and Assam Civil Courts (Assam Amendment) Act, 2004.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Substitution  
of words and  
brackets  
"Civil Judge  
(Senior  
Division)"  
and "Civil  
Judge  
(Junior  
Division)" in  
Central Act  
XII of 1887.

2. In the principal Act, for the words and brackets "Civil Judge (Senior Division)" and "Civil Judge (Junior Division)", wherever they occur, the words "Civil Judge" and "Munsiff" respectively shall be substituted.

M. K. DEKA,

Commissioner & Secy. to the Govt. of Assam,  
Legislative Department, Dispur.